

**GOVERNMENT OF INDIA
COMMERCE AND INDUSTRY
LOK SABHA**

STARRED QUESTION NO:383

ANSWERED ON:15.12.2000

PRICE DIFFERENTIALS BETWEEN INDIAN AND CHINESE GOODS

GOWDAR MALLIKARJUNAPPA;Y.S. VIVEKANANDA REDDY

Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

- (a) Whether the Assessment Committee of Indian Industry has started analysing the data on the extent of price differential between Indian and Chinese goods and their impact on current domestic sales, future domestic demand pattern and export from India;
- (b) If so, whether the Committee has prepared an assessment report and submitted the same to the Government;
- (c) If so, the details of assessment and recommendations made by the Committee;
- (d) Whether the Government have examined the report ; and
- (e) If so, the steps being taken by the Government in this regard?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (DR. RAMAN SINGH)

(a) to (e):- A statement is laid on the Table of the House.

A Statement referred to in reply to parts (a) to (e) of the Lok Sabha Starred Q. No. 383 for answer on 15th December,2000.

(a) to (c) The Government has not constituted any Assessment Committee on Indian Industry to evaluate the impact of price differentials between Indian and Chinese goods as official data on price differentials between Indian and Chinese goods is not available. However, attention of the Government has been drawn to various reports of Apex Chambers of Commerce and Industry like FICCI and CII to marked increase in Chinese imports and its impact on Indian industry. The Government has taken note of the suggestions made by the Apex Chambers in this regard.

(d) to (e) The Government is closely monitoring the situation and has taken various steps to curb unfair trade practices leading to imports of cheap consumer goods from China. Some of the steps taken recently by the Government in this regard are as under:

- The Directorate General of Anti-Dumping & Allied Duties has recommended final duty in 25 cases against China. Provisional duty has been recommended in 3 cases against China and 6 cases initiated against China are under investigation for Preliminary findings. Of these six cases the Designated Authority has initiated suo-moto investigations in 3 cases. Dry Battery, Toys and Sports Shoes.
- Import of all packaged commodities have been made subject to compliance of all the conditions of the Standards of Weights and Measures (Packaged Commodity) Order 1977, as applicable on domestic producers.
- Import of 131 products has been made subject to compliance of the mandatory Indian quality standards as applicable to domestic goods. For compliance of this requirement all manufacturers/exporters of these products to India shall be required to register themselves with Bureau of Indian Standards (BIS).